

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3698  
ANSWERED ON:20.03.2013  
UNIFORM ACCOUNTING SYSTEM IN RTE ACT  
Viswanathan Shri P.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government has set an uniform accounting standard to assist the States in estimating the expenditure incurred by schools to ascertain the quantum of reimbursement to schools under RTE Act;
- (b) if so, the details thereof and the amount disbursed and proposed to be disbursed under the system to States, State-wise;
- (c) if not, whether the Government proposes to set an uniform accounting system for RTE disbursement; and
- (d) if so, the details thereof and if not, the action taken by the Government for proper disbursement of funds under RTE?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) to (d) Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for 25% admissions in Class I or pre primary as the case may be, in private unaided schools, to children belonging to weaker sections and disadvantaged groups. Section 12(2) of the RTE Act, 2009 provides for the reimbursement of per child expenditure so incurred by the school, as per the norms notified by the concerned State/UT. Each State/UT will notify the reimbursement norms on basis of per child expenditure incurred by that State, or the actual amount charged from the child, whichever is less as per prescribed procedure. The reimbursement norms, therefore, vary from State to State. So far, 10 States/UTs have prescribed their norms for reimbursement. The reimbursements are done at the State/district level after the verification of the enrolment of children from disadvantaged groups and weaker sections, as per the State/UT's prescribed procedure.